CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

Original Application No.166/2007 This the 30th day of July 2007

HON'BLE MR. N.D. DAYAL, MEMBER (A) HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Ayodhya Prasad aged about 50 years S/o Ram Lal, R/o Vill. Suraon Post Saigar, Tahsil Gauriganj, Distt. Sultanpur. U.P.

...Applicant.

By Advocate: Shri M.A. Siddiqui.

Versus.

- 1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
- 2. The D.R.M., Northern Railway, Hazratganj, Lucknow.
- 3. The Senior D.P.O., Northern Railway, Lucknow.
- 4. The D.R.M. (Engineering) Northern Railway, Lucknow.

... Respondents.

By Advocate: Shri V.K. Khare.

V

ORDER (Oral)

BY HON'BLE MR. N.D. DAYAL, MEMBER (A).

Learned counsel for applicant submits that the relief claimed in this OA relates to re-fixation of the pay of the applicant correctly and protect his pay with consequential benefits. It is stated that in this regard, the applicant has already made representations to the authorities, which have been annexed at Annexure-5 and Annexure-6 to the OA, but without result sofar. Learned counsel for respondents submits that the representations are under consideration and it would be proper, if in the first instance the authorities are given opportunity to take a decision thereon.

2. In view of the above, it is felt that respondents would not be prejudiced if they are directed to consider the representation Dt.

05.06.2006 & Dt. 08.08.2006 (Annexure-5) and (Annexure-6) respectively and also treating this OA as Supplementary representation and pass appropriate order within a period of three months from the date of receipt of a copy of this order. In case, the applicant is entitled to the relief, the same be released to him also within the aforesaid period, if he is otherwise eligible. No costs.

(M. KANTHAIAH)

MEMBER (J) 30.7.07

(N.D. DAYĂL)

MEMBER (A)

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